

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1132/(MAH)/2017
MA No. 362/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Rashid Ismail Tharadra
V/s.
Raj Oils Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---------------------|-------------------------|---|
| | RASHID BOATWALLA | ADVOCATES |  |
| | A/B SUSHITRA VALJEE | FOR EDELWEISS | |
| | I/B MADILAL KHER | ASSET RECONSTRUCTION | |
| | AMBALAL & Co. | Co. LTD. (IN MA 362/17) | |
| | NW Rashi Agarwal | | |

ORDER

T.C.P. No. 1132/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. A mention has been made through a Praecipe on 03.10.2017. Considered the Praecipe. It is hereby directed as under :-
 - (1) The outgoing IRP Mr. U.V.G. Nayak shall hand over and provide all information to the appointed Insolvency Professional Dr. Rajendra Ganatra as prescribed under section 23(3) of the Insolvency Code.

..2..

T.C.P. No. 1132/I&BC/NCLT/MB/MAH/2017

- (2) Dr. Rajendra Ganatra being appointed by this Bench and his appointment has also been confirmed by IBBI, Delhi vide communication dated 25.09.2017 shall take over the charge and take necessary steps as prescribed in the Code.
- (3) In case of defiance of this direction the same shall be seriously considered by this Bench. The Praecipe is disposed of accordingly.

Sd/-

Bhaskar Pantula Mohan
Member (Judicial)
05.10.2017

Sd/-

M.K. Shrawat
Member (Judicial)